

***In The Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad***

Appeal No. E/12884/2018-SM

[Arising out of OIA-CCESA-SRT-APPEALS-PS-217-2018-19 dated 31.07.2018 passed by Commissioner
(Appeals) Surat-I]

M/s Oil & Natural Gas Company Ltd.

Appellant

Vs

C.C.E.& S.T. Surat-i

Respondent

Represented by:

For Appellant: None

For Respondent: Shri. S.N. Gohil (A.R.)

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

Date of Hearing/Date of Decision:28.12.2018

Final Order No. A/ 12937 /2018

Per: Ramesh Nair

The amount involved is Rs. 17,844/- as per the Second Provision of Section 35B, this Tribunal has discretion to refuse to admit the appeal. Accordingly, the appeal is dismissed on monetary limit without going into the merit.

(Dictated and Pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

Neha